

**SUIT NO.**

**PAYAL GUPTA AND OTHERS V. KAMAL GUPTA AND OTHERS**

27.05.2020

Present : None.

This hearing has been conducted through video conferencing.

Intimation has been received through Mr. Sodi, Coordinator, that a request for adjournment has been received from the side of the plaintiff on the ground that Ld Counsel for the plaintiff is not well.

In view of the request received from the plaintiff, let the matter be put up for further proceedings on 09.06.2020 at 12 noon.

The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court if the court resume functioning. If the court does not resume functioning then file be ordered to be put up before concerned Duty Judge on 09.06.2020 at 12 noon.



(HEM RAJ)

ADJ-08/CENTRAL DISTT.

TIS HAZARI COURTS, DELHI

**SUIT NO.**

**PRADEEP SINGH V. TRILOCHAN SINGH AND OTHERS**

27.05.2020

Present : Sh. Sidharth, Ld Counsel for the plaintiff.

Sh. Jitender, Ld Counsel for the defendant.

This hearing has been conducted through video conferencing.

I have heard submissions of the Ld Counsel for the plaintiff and perused the record which was sent through email by filing counter.

It is pointed out by Ld Counsel for the plaintiff that defendant no. 1 has filed written statement whereby the shares of the parties have been admitted by the defendant no1.

Both the counsel for the parties submitted that a preliminary decree of partition regarding the share offered by the plaintiff and admitted by the defendant no.1 may be passed.

I have heard submissions made by both the parties.

In view of the submissions of the Ld Counsel for the parties, let the file be listed before Ld District Judge (HQ) for filing the case before any court having jurisdiction for 09.06.2020. If the court does not resume functioning then file be taken up on 09.06.2020 at 12 noon by way of video conferencing for further proceedings.



(HEM RAJ)  
ADJ-08/CENTRAL DISTT.  
TIS HAZARI COURTS, DELHI

**SUIT NO.**

**LALIT KUMAR V. RENU DEVI**

27.05.2020

Fresh suit received by way of assignment. It be checked and registered.

Present : Sh. Mahinder Bairwa, Ld Counsel for the plaintiff.

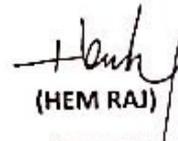
This hearing has been conducted through video conferencing.

I have heard submissions of the Ld Counsel for the plaintiff and perused the record which was sent through email by filing counter.

Ld Counsel for the plaintiff has prayed for ex parte interim injunction till NDOH, however, I am of the opinion that at this stage no ground is made out.

Issue summons of the suit and notice of the application under Order 39 Rules 1 and 2 CPC to the defendants on filing of PF/Speed Post/RC.

Put up for further hearing on 03.06.2020 at 12 noon. The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court if the court resume functioning. If the court does not resume functioning then file be ordered to be put up before concerned Duty Judge on 03.06.2020 at 12 noon.



(HEM RAJ)

ADI-08/CENTRAL DISTT.

TIS HAZARI COURTS, DELHI

SUIT NO.

ADITYA GUPTA V. MAMTA AND OTHERS

27.05.2020

Fresh suit received by way of assignment. It be checked and registered.

Present : Sh. Rajesh Mahindru, Ld Counsel for the plaintiff.

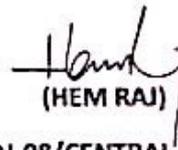
This hearing has been conducted through video conferencing.

I have heard submissions of the Ld Counsel for the plaintiff and perused the record which was sent through email by filing counter.

Ld Counsel for the plaintiff has prayed for ex parte interim injunction till NDOH, however, I am of the opinion that at this stage no ground is made out.

Issue summons of the suit and notice of the application under Order 39 Rules 1 and 2 CPC to the defendants on filing of PF/Speed Post/RC.

Put up for further hearing on 04.06.2020 at 12 noon. The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court if the court resume functioning. If the court does not resume functioning then file be ordered to be put up before concerned Duty Judge on 04.06.2020 at 12 noon.

  
(HEM RAJ)

ADJ-08/CENTRAL DISTT.

TIS HAZARI COURTS, DELHI